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संदर्भ सं. / Ref. No:
POD/Application No /201727030911

प्रेषण दिनांक / Date of Dispatch:
03-02-2026

सेवा मे, / To

आवेदक /Applicant:
EUTECH CYBERNETIC

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विषय: आवेदन संख्या 201727030911 के संदर्भ मे सुनवाई नोटिस
Sub: Hearing adjournment notice in reference of Application No. 201727030911

सुनवाई स्थल / Hearing Location: Through Video Conferencing
सुनवाई दिनांक व समय / Hearing Date & Time: 11/02/2026 / 16:00 HRS(IST) for (1h)
नियंत्रक ईमेल /Controller's EmailId: ravindrak.ipo@gov.in

आपके द्वारा प्रथम परीक्षण रिपोर्ट/ अनुवर्ती परीक्षण रिपोर्ट के उत्तर के संदर्भ मे, दिनांक 11/02/2026 को 16:00 HRS(IST) for (1h) बजे विडियो कॉन्फ्रेंसिंग मामले मे Hearing U/S (14) सुनवाई तय की गयी है। अतः, आपको उपरोक्त दिनांक व समय पर नियंत्रक के समक्ष सुनवाई हेतु उपस्थित होना है।

With reference to your reply to the First examination Report/Subsequent Examination Report, Hearing U/S (14) is adjourned in the matter through Video Conferencing and rescheduled on 11/02/2026 at 16:00 HRS(IST) for (1h) . You are therefore, required to appear before the Controller for the hearing on said date and time.
You are also advised to intimate the controller one week before appearing in hearing on scheduled date.

इस आवेदन को पेटेंट अनुदान हेतु क्रम मे लाने की अंतिम तिथि से पूर्व / अंतिम तिथि के उपरांत, निम्नलिखित आपत्तियां अभी भी शेष हैं।
The following objection(s) are still outstanding before / after the expiry of last date for putting this application in order for grant of patent.

Ravindra Kumar Meena
Assistant Controller of Patents & Designs

*दिनांक/समय, स्थल, स्थिति व सुनवाई के बारे में अन्य विवरण के लिए: कृपया निम्नलिखित यूआरएल देखें
https://iprsearch.ipindia.gov.in/DynamicUtility/CauseListForHearingCase/Index
Please refer to the following URL for: Date/Time, Venue, Status and other details about the Hearing
https://iprsearch.ipindia.gov.in/DynamicUtility/CauseListForHearingCase/Index
टिप्पणी:- उक्त सुनवाई में भाग लेने के लिए वीडियो कॉन्फ्रेंसिंग लिंक के संबंध में अलग से ईमेल भेजी जाएगी।
Note:- Separate email will be sent regarding the Video Conferencing Link to attend the said hearing.

* Hearing Objections are attached.

Objections

Clarity and Conciseness

1. 1. Claim 1 is unclear because “user-defined machine-readable metadata model comprising predefined metadata node templates” is vague and fails to specify the structure, syntax, schema, or format of the templates or model.

   2. Claim 1 is vague because “populates metadata node templates using said metadata to create populated metadata nodes” does not clearly define the population process, mapping rules, or transformation applied to collected metadata.

   3. Claim 1 is indefinite because “dynamic metadata map/model … including relationships between nodes based on said collected metadata” is unclear regarding how relationships are automatically inferred, what types of relationships (e.g., hierarchical, dependency, spatial) are included, and the criteria for their creation.

   4. Claim 1 is indefinite because “pre-defined operation sequences … which pre-defined operation sequences define a set of operations according to predicted enduser requirements in response to pre-selected events” uses vague terms (“predicted enduser requirements,” “pre-selected events”) without specifying how prediction occurs, who defines the sequences, or the triggering logic.

   5. Expressions such as “systems, subsystems, devices, and applications” are repeatedly used without clear differentiation, resulting in ambiguity and lack of conciseness.

   6. Dependent claims defining different types of communities rely on environmental descriptions rather than technical features, resulting in unclear claim limitations.

   7. Claim 6 is unclear because “build the dynamic metadata map automatically, continuously, and dynamically, modifying the metadata map as collected metadata changes” is redundant and fails to define the update mechanism, frequency, or consistency guarantees.

   8. The term “service workflow” is unclear as its boundaries, inputs, and outputs are not precisely defined.

   9. The phrase “identify and correlate events” in relation to the analytics engine lacks technical specificity, rendering the claim indefinite.

Invention u/s 2(1)(ja)

1. Applicant's arguments in written submission dated 12/12/2023 are carefully considered, Still they don’t meet requirement of section 2(1)(ja) of the Patents Act, 1970 (as amended).

   Reference is made to the following documents:
   D1: WO 2014/130568 AI (INTERDIGITAL PATENT HOLDINGS INC.)
   Publication Date : 28/08/2014

   D2: US 2010/0121613 AI (ROSCA et al.)
   Publication Date : 13/05/2010

   Regarding Claim 1:
   The subject matter of claim discloses system for integrated management of the infrastructure of a community, where the infrastructure comprises a plurality of network-connected infrastructure systems, subsystems, devices, and applications, and where the systems, subsystems, devices and applications are independent and unintegrated, the system comprising:(refer D1’s Para [0005], [0036], [0064]-[0067], [0081], Figures 1A, 3)

   a user-defined machine-readable metadata model comprising predefined metadata node templates defining metadata structures for said infrastructure systems, subsystems, devices, and applications;(D1 discloses a Resource Description Framework (RDF) data/information model (metadata model) which contains templates for representing objects/entities such as systems, subsystems etc. as classes of information such as ‘content’, ‘context’, ‘decisions’,‘events’ (templates) and so on — Para [0072]-[0077], [0084], [0094]-[0101], [0103], [0105]- [0108], [0246]-[0252], Figures 6-12)

   connector modules configured to collect metadata from said infrastructure systems, subsystems, devices, and applications;(refer D1’s IOT gateways — Para [0081]; M2M gateway — Para [0264];)

   an event engine that receives metadata from said connector modules and which populates metadata node templates using said metadata to create populated metadata nodes; a dynamic metadata map/model assembled by said event engine, comprising populated metadata nodes, including relationships between nodes based on said collected metadata, and(refer D1’s Figures 6-12 show the populated Information objects (metadata nodes) connected to each other. Nodes may be linked (i.e. relationships) to each other, see Figure 7 for example where ‘Temp_alert’ 704 is ‘derivedFrom’ (706) ‘aveTemp_1’ 702. Nodes may also linked (i.e. relationships) by way of linking to the same piece of metatada, for example in Figure 6

nodes 602 and 604 are linked as they share access to Sensor_11 (608) - Para [0246]-[0252], Para [0255], Figures 6-12)

pre-defined operation sequences, based on the occurrence of events received from the connector modules, which pre-defined operation sequences define a set of operations according to predicted enduser requirements in response to pre-selected events.(refer D1's Information objecets, in particular those of the class 'IoT Decision', implement actions (operation sequences) based on triggers such as events— Para [0070], [0105], [0106], [0164], [0170]-[0179], [0249], Figure 9)

Apart from D1, D2 also discloses the subject matter of claim 1 (see D2's Para [0002], [0008], [0009], [0022], [0024], [0028], [0029], [0034], [0036], [0040]-[0043]-[0045], [0047]-[0048], [0057]-[0063]- [0072]). Therefore, the subject matter of claim 1 is not novel in the view of disclosure of D1 or D2.

Regarding dependent claims 2-11:
The dependent claims 2-11 do not appear to contain any additional features which, in combination with the features of any claim to which they refer, meet the requirements of section 2(1)(j) of the Patents Act, 1970 (as amended) over the disclosure of document D1 or D2.

Thus, in the view of all features of alleged invention described in D1 or D2, the subject matter as claimed in claims 1-11 doesn't have inventive step and as such does not constitute an invention u/s 2(1)(ja) of The Patent Act, 1970.

Non-Patentability u/s 3

1. Applicant's arguments as in in written submission dated 12/12/2023 are carefully considered, Still it falls within scope of clause (k) of section (3) of the Patents Act, 1970 (as amended).

   Without prejudice to a forementioned objections U/S 2(1)(j), the subject matter of claims 1-11 which relate to a system for "INTEGRATION PLATFORM TO ENABLE OPERATIONAL INTELLIGENCE AND USER JOURNEYS FOR SMART CITIES AND THE INTERNET OF THINGS" prima facie falls within scope of clause (k) of section (3) of the Patents Act, 1970 (as amended).

   Claims 1-11 are system claims which relate to electronic computing system but do not disclose any functional and structural limitations of the feature of the said claims but in turn represents computer program per se (readable instructions with the help of algorithm) in sequential manner and implemented on the hardware (conventional systems) and software environment with certain protocols (algorithms) without exhibiting any hardware orientation/dependence for collective and collaborative implementation with the executable instructions showing any technical motivation and going beyond the "normal" physical interactions between the program (software) and the computer (hardware) on which it is run in form of a computer program. So, the said system claims represent a set of instructions executed on a general purpose and conventional computer/processor/computing platform without showing any technical motivation as a whole, which attracts computer program per-se.

   Therefore, the claims 1-11 are considered to be falling under the scope of section 3(k) the Patents Act, 1970 (as amended) and hence not allowable. Therefore, the invention claimed in said claims is not patentable.

Other Requirement(s)

1. The applicant is required to notify the Controller at the earliest (at least 3 days prior to the hearing date) whether or not the applicant will attend the hearing (Sub-rule 4 of Rule 28 of the Patents Rules and rule 129-A). If an authorized person with a substitute PA is attending the hearing, the PA must be submitted before the date of the hearing. If any case law needs to be discussed to substantiate technical arguments, the same shall be provided to the Controller at least 3 days prior to the hearing.

Scope

1. 1. The independent claim is drafted at a very high level of abstraction and broadly covers any system for managing heterogeneous infrastructure using metadata, without limiting the claims to a specific technical architecture or implementation.

   2. Claim 1 is impermissibly broad as it monopolizes the abstract idea of metadata-driven integration and event-based automation of disparate IoT/building/city systems without requiring any specific ontology, protocol, data format, or non-conventional technical implementation.

   3. Claim 2–4 are overly broad by extending the system to any scope of "community" (city, building, collection of buildings, workplace, single-tenant space) while claiming the same generic metadata/event framework, covering virtually all smart building/city platforms.

   4. The use of functional features such as "event engine," "analytics engine," and "connector modules" without structural or algorithmic limitations leads to impermissibly broad functional claiming.

5. The claims broadly cover predefined operation sequences based on predicted end-user requirements without technical constraints on how such predictions are generated or applied.

6. The system claims cover automatic, continuous, and dynamic modification of metadata maps without specifying technical boundaries, further broadening the scope beyond a concrete technical contribution.